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DEPARTMENT OF INDUSTRIES

NOTIFICATION

The 9th October 2026

Subject :- Implementation of Section 27 read with Schedule VII of the Bihar Ease of Doing Business Act, 2026, dispensation of duplicate licences.

No- DMSME/Deregulation vivid/11/2026-2495—1. WHEREAS the Bihar Ease of Doing Business (EoDB) Act, 2026 (Bihar Act 32, 2026) has been published in the Bihar Gazette (Extraordinary) No. 1120, dated the 16th September, 2026;

2. AND WHEREAS the State Government, with a view to improving the ease of doing business in the State, is committed to harmonising the licences, registrations and approvals issued by the various Departments and authorities, so that duplicate and redundant licensing requirements are eliminated, and the compliance burden on enterprises is reduced;

3. AND WHEREAS sub-section (1) of section 27 of the said Act requires every Competent Authority, while granting an approval, to take into consideration the approvals already granted by any other Competent Authority, and to ensure that there is no duplication of information, documentation, approvals or processes already available with, or furnished to, such other Competent Authority;

4. AND WHEREAS sub-section (3) of section 27 of the said Act provides that a valid registration, licence, approval or clearance specified in Column (1) of Schedule VII to the said Act (hereinafter referred to as the "Recognised Registration") shall be deemed sufficient compliance for the activities, establishments and regulatory purposes specified in Column (2) of the said Schedule, subject to the conditions specified in Column (3) thereof;

5. AND WHEREAS sub-section (4) of section 27 of the said Act provides that no Competent Authority shall require an enterprise holding a valid Recognised Registration to obtain any additional licence, registration, approval, inspection, verification or document covered by Schedule VII, or levy any fee in respect thereof, except as provided in the said Act or the said Schedule;

6. AND WHEREAS it is expedient to ensure the uniform and effective implementation of the aforesaid provisions by all Departments, Urban Local Bodies and other Competent Authorities in the State;

6. AND WHEREAS Schedule VII of the EoDB Act 2026 is as follows:

SCHEDULE VII
DUPLICATE LICENCE DISPENSATION MATRIX

PART A
FOOD BUSINESS OPERATIONS

Column (1): Recognized Registration	Column (2): Duplicate State/local requirement dispensed with	Column (3): Conditions/exclusions
FSSAI Registration or Licence under the Food Safety and Standards Act, 2006	No separate municipal or local trade licence, health trade licence, eating house licence, restaurant licence or hotel licence for the same food business activity and premises.	Subject to land use, fire safety, building safety, sanitation, waste management, signage, parking, public nuisance control and any other requirement expressly preserved by law.

PART B
BUSINESS IDENTITY AND TAX COMPLIANCE

Column (1): Recognized Registration	Column (2): Duplicate State/local requirement dispensed with	Column (3): Conditions/exclusions
GST Registration under the Central/Bihar Goods and Services Tax law	No separate municipal or local trade license for the same non-food commercial activity and premises.	Does not apply to food businesses requiring FSSAI registration; subject to land use, fire safety, building approval, environmental compliance, sanitation and public safety requirements.
Udyam Registration under the MSMED Act, 2006	No separate State or district MSME recognition, certificate or duplicate verification for the same enterprise; where GST registration is not otherwise required, no separate local trade licence for the same MSME activity	Subject to all substantive sectoral, land use, fire, building, public safety and environmental requirements.
Registration, licence or approval under the Occupational Safety, Health and Working Conditions Code, 2020, the Code on Social Security, 2020, the Code on Wages, 2019 or the Industrial Relations Code, 2020	No duplicate labour-related State or local registration or operating permission for the same purpose.	Subject to all substantive labour, safety, fire, building and public-health requirements.

PART C
PROFESSIONAL LICENSES AND QUALIFICATIONS

Column (1): Recognized Registration	Column (2): Duplicate State/local requirement dispensed with	Column (3): Conditions/exclusions
Registration/enrolment/certificate of practice issued by a statutory professional body established under a Central Act, including COA, ICAI, ICSI, ICMAI, Bar Council, NMC, NCISM, or any other such body notified by the Executive Committee	No separate State-level professional registration, verification, recognition or re-verification for the same profession.	Establishment-level land use, fire safety, building approval, public health, biomedical waste, environmental and other sector-specific requirements shall continue to apply wherever otherwise required by law.

7. It is hereby notified that,

In order to remove the burden of duplicate licences on enterprises, the provisions of section 27 read with Schedule VII of the Bihar Ease of Doing Business Act, 2026 shall be given full effect. Accordingly, a valid Recognised Registration specified in Column (1) of Schedule VII shall be deemed sufficient compliance for the purposes specified in Column (2) thereof, subject to the conditions specified in Column (3). No Competent Authority shall require any additional licence, registration or approval, or levy any fee, in respect of the matters covered by the said Schedule. under sub-section (7) of section 27 of the said Act, the Executive Committee, chaired by the Chief Secretary, Government of Bihar, is competent to amend Schedule VII by notification, by adding, modifying or deleting Recognised Registrations, the corresponding exemptions, activities, conditions or safeguards. Any such amendment shall have effect for the purposes of this notification as it has for the Schedule.

8. This is issued with the approval of the competent authority.

By Order,
SANJAY KUMAR,
Joint Secretary.

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